



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 606
IB-566/PB/2020**

**IN THE MATTER OF:
Mr. Lakhan Singh**

...PETITIONER

Vs.

M/s. Alaknanda Buildtech Pvt. Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 01.08.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor : Mr. Manoj Kumar Garg, Mr. Kundan Roy, Mr. Pulkit Atal, Mr. Navneet Kumar, Advocates.

ORDER

No one has appeared on behalf of the Financial Creditor at the time of virtual hearing of the matter. Counsel for the Corporate Debtor has reiterated his submissions that the Financial Creditor has passed away on 08.05.2021. Despite notice to the counsel for the Financial Creditor, no one has appeared. Counsel for the Corporate Debtor is present and pressed for the dismissal of the matter.

Having considered the entire matter, there is no point in unnecessarily calling for the presence of counsel for the Corporate Debtor and adjourn the matter to a next date. Therefore, Section 7 application filed in this matter is

Anjula



dismissed for default. IA No. 451/2022 and IA/5216/2021 have now become infructuous therefore the same also stands **dismissed**. Case folder and connected papers may be consigned to Record Room.

—sd—

(Rahul Bhatnagar)
Member (T)

—sd—

(P.S.N Prasad)
Member (J)